

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

\*\*\*

O.A. 1203/97.

Dt. of Decision : 25-11-97

G.Munirathnam

.. Applicant.

Vs

1. The Chief General Manager, Telecom, Andhra Circle, Nampally Station Road, Hyderabad.
2. The Chairman, Telecom Commission, Sanchar Bhavan, New Delhi.

.. Respondents.

Counsel for the applicant : Mr. K.Venkateswara Rao

Counsel for the respondents : Mr. V.Bhimanna, Addl.CGSC.

CORAM:

THE HON'BLE SHRI R. RANGARAJAN: MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

.. 2

ORDER

ORAL ORDER (PER HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

Heard Mr.K.Venkateswara Rao, learned counsel for the applicant. None for the respondents.

2. The applicant was originally recruited as Clerk in ~~Division, Postal Nizamabad Division~~ on 12-3-71 and after passing P&T Finance Accounts, Part-I in May, 1974 and Part-II November, 1974 he was ~~was~~ promoted as Jr. Accountant in 1975 and further promoted as Jr. Accounts Officer in Telecom during the year 1979. He was promoted as Asst. Accounts Officer in 1988 and as Accounts Officer in April, 1990. He submits that he was also promoted as Sr. Accounts Officer for different spells during the year 1995 on adhoc basis. He was also promoted as Asst. Chief Accounts Officer from 20-3-97 and as Chief Accounts Officer from 14-7-97 on adhoc basis. He is presently continuing as Chief Accounts Officer on adhoc basis. He is aspirant for the next promotional post <sup>of</sup> for Sr. Accounts Officer on regular basis.

3. The applicant has filed this OA to declare that he is entitled for promotion as Sr. Accounts Officer on regular basis on completion of 3 years of regular service in the cadre of Accounts Officer in accordance with the OM No.F.6 (82)-IC/91 dt. 22-9-92 and also on the recommendations of <sup>of</sup> DPC as per Lr.No.TA/STA/72-29/II dt. 11-3-97 issued by the Chief General Manager, Telecom, A.P. Hyderabad with all consequential benefits and allowances.

4. It is seen from the material papers R-1 had asked for the decision from R-2 in regard to the promotion of the applicant to the post of Sr. Accounts Officer vide his letter No.TA/STA/72-29/II dt. 11-3-97 (Annexure-III). It is stated that no reply has been received.

-3-

5. In view of the above R-2 is directed to take a final decision on the basis of the reference made by R-1 to R-2 dated 11-3-97 within 45 days from to-day and advise R-1 suitably so as to enable the R-1 to inform the applicant.

6. With the above direction the OA is disposed of. No order as to costs.



(B.S. JAI PARAMESHWAR)  
MEMBER(JUDL.)

25.11.97



(R. RANGARAJAN)  
MEMBER(ADMN.)



D.R.

Dated : The 25th Nov. 1997  
(Dictated in the Open Court)

spr